

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
(CIRCUIT AT PORT BLAIR)

No. O.A. 351/00029/2016

Date of order : 18.4.2016

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

T.K. CHANDRASEKHARAN

VS.

A & N Administration (APWD)

For the Applicant : Mr. R. Singh, Counsel  
Mr. T. Das, Counsel

For the Respondents : Ms. A. Nag, Counsel

O R D E R (Oral)

Justice Shri Vishnu Chandra Gupta, Judicial Member:

We have heard Ld. Counsel for the applicant and Ld. Counsel for the respondents.

2. The applicant has been charged for certain misconduct which is annexed as Annexure A-11. The memo of charge is served upon the applicant on 4.11.2013 as is admitted by the Ld. Counsel for the applicant.

3. By means of this petition relief has been sought to quash the charges as they are vague. Reply has also been filed in terms of the charges framed. The vagueness of charges was known to the applicant when charges were served upon the applicant. The O.A. has been filed in 2016 which is highly belated and barred by limitation.

4. In view of the above, the petition is barred by limitation in terms of Section 21 of the AT Act, 1985.



5. However, It is made clear that the plea which has been taken by the applicant before the Tribunal if taken before the enquiry officer, the enquiry officer may decide the same on its own merit.

6. The O.A. is accordingly disposed of. There shall be no order as to costs.

(Jaya Das Gupta)  
MEMBER(A)

(Vishnu Chandra Gupta)  
MEMBER(J)

SP